CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

CP 37/2017 In OA No.4518/2013

New Delhi this the 9th day of May, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. P. K. Basu, Member (A)

Sushanta Bhattacharya, 220 Maitri Apartments, 28, I. P.Extension, New Delhi-110092.

....Petitioner

(By Advocate: Sh. A. K. Ojha & Mr. Pawan Kumar)

Versus

Sh. A. K. Dhasmana Secretary, R & A. W. Cabinet Secretariat, 10th Floor, 1001, CGO Complex, Paryavaran Bhawan Bldg., New Delhi-110003.

...Respondent

(By Advocate: Sh. Satish Kumar)

ORDER (ORAL)

By: V. Ajay Kumar, Member (J)

Mr. Satish Kumar, learned counsel for the respondent submits that they have complied with the orders of this Tribunal already by paying the principal amount and that they are also paying the interest part today vide cheque No. 417574 dated 08.05.2017 for Rs.1,49,234/- in favour of the petitioner and the same is handed over to the learned counsel for the petitioner today. The learned counsel for the respondent further submits that since they have already filed Review Application No. 121/217, wherein notices were issued, in so far as the interest part of the order in O.A is concerned, the payment of interest may be made as subject to outcome of the R.A.

- 2. Learned counsel further submits that the petitioner may be directed to give undertaking that in the event the Review is allowed, he will refund the interest part which they have paid today for which the petitioner's counsel expressed no objection.
- 3. In view of the submissions made, the payment of interest to the petitioner is subject to the result of the R.A.
- 4. In the circumstances and in view of the aforesaid compliance of the orders of this Tribunal the C.P is closed. Notices issued to the alleged contemnors are discharged. No costs.

(P. K. Basu) Member (A) (V. Ajay Kumar) Member (J)

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